

MR. CHAIRMAN: Shri Fernandes, I have not allowed you. I have allowed Shri Khurana.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: Mr. Chairman, Sir, an old man of 60 years from an Arab country married a minor girl of 10 years forcibly in Hyderabad and was arrested at Indira Gandhi International Airport. The statement given by him shows and I also submit that there exists a big racket in the country. Similar news have been appearing in the newspapers for the last many years. Innocent minor as well as major girls are sold to Arab countries where they are forced to lead a life of slaves. Therefore I would like to submit that the Government should appoint a high power commission to conduct an enquiry in regard to this racket.

Mr. Chairman, Sir, as per the available information, the so called Sheikh Sahib reached Bombay on July 28. Investigation should be conducted to find out where did he life from July 28 to Aug 7, how did he reach Hyderabad, how did he purchase the girl and what did he pay for it?

Mr. Chairman, Sir, Sheikh Sahib reached Delhi and not Bombay from Hyderabad. It shows that he came to Delhi because fake passports are prepared here to send people to foreign countries and moreover, he has connections with the international racket which sells the innocent girls outside the country. Sir, my submission is that employees at the Airport have stated that the man was seen many times earlier also at the airport taking girls outside the country. The statement given by the girl was also very sensational. Therefore, I would like the Minister of Home Affairs to enquire the whole matter and give a statement in the House.

He should also hand over the matter for further investigation (Interruptions)

[English]

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, the matter raised by the hon. Member Shri Khurana is very important because this is not the first time that these things are happening. Everybody knows—I hope at least all of us are knowing—that there is a regular traffic on women in those areas. Therefore, this kind of thing must be stopped and something must be done to put the real culprits at the proper place. (Interruptions)

[Translation]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Chairman, Sir, it is a very distressing news. I would like to draw the attention of the Government and the House, to the fact that minor children from our country are sold to Arab countries for immoral purposes. It is not the only incident that occurred in Hyderabad. News of the similar incidents, taking place in various parts of the country, have been appearing. It is surprising that Governments changed with the passage of time but neither of them stepped into protect the honour of the country; neither of the Governments took measures to protect the minor children of the country. Therefore, I would like the Government to issue a statement immediately to this effect, thorough investigation should be conducted in every State, the persons involved in running such rackets should be detected and punished so that the recurrence of such incidents could be avoided.

[English]

SHRIMATI MALINI BHATTACHARAYA (Jadavpur): Sir, what is horrifying is that this not a stray case. But this is just an instance, just a tip of iceberg of a huge international

racket, a very powerful organisation, which is operating not just in our country but in other Third World countries too. It does not matter which country they are taken to. They may be taken to different countries. What matters is that such young girls are being forced to become slaves, and being used for all kinds of immoral purposes. What is exposed through this? It is the acute economic distress which forces parents to sell their children.

In this respect, I would also like to make another point, namely, the Social Welfare Board in the State has a function here. What was the State Social Welfare Board in Andhra Pradesh doing when such cases were happening? (Interruptions) Anyway such things happen. The Social Welfare Board has to be activated because what is going to happen there to this girl now, that is the most important thing. Now, she is in Nari Niketan. But after this, what will happen to her? (Interruptions) If she goes back to her parents, she stands in a danger of being sold again. So, in such cases, unless the Government steps in, unless the State steps in, unless the voluntary organisations step in, nothing can be done. In this particular case, the AIDWA, the Democratic Women's Organisation, have taken interest. They have been attending the case. But I would request through you the Government to get in contact with these women's organisations and see what can be done about the rehabilitation of the girl. (Interruptions)

SHRIMATI BASAVA RAJESWARI (Bellary): Sir, what has appeared in the newspapers is perfectly correct. It has appeared yesterday and today also. This is going on repeatedly since a long time. Very big people are operating in such kind of things in India.

We have been told that there is a big racket. They are using these girls for immoral purposes by sending them to Middle-East countries. Therefore, the Social Welfare Board is an institution which can prevent it. Through such institutions, these things can be prevented. Therefore, such rackets

should be immediately located and punishment given to them. However big a person may be, however politically important he may be, if he is involved in such things, he must be severely punished. Such things are going on, in this country. We are against this kind of instances. Such activities should be curbed. Even after 40 years of independence we are ashamed to hear such things going on in this country. (Interruptions)

MR. CHAIRMAN. No further discussion now. (Interruptions) Now let us go to the next item.

12.54 hrs

PAPERS LAID ON THE TABLE

[English]

Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1991, Annual Report and Review on the working of Indian Council of Historical Research, New Delhi for 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): Sir, on behalf of Shri Arjun Singh, I beg to lay on the Table—

- (1) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 90 in Gazette of India dated the 9th February, 1991 under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. [Placed in Library. See No. LT-352/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the